

Exclusive jails for women prisoners

463. SHRI AVINASH PANDEY: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) what measures are being taken by Government to ensure the safety of women undertrials and convicts housed in jails and correctional facilities;

(b) whether Government is planning to set up jails exclusively for housing women prisoners; and

(c) if so, details thereof and if not, reasons therefor?

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI): (a) to (c) As informed by Ministry of Home Affairs, "Prisons" is a State subject as per Entry 4 of List II of the Seventh Schedule to the Constitution of India. Therefore, the administration and management of prison is primarily the responsibility of the State Governments. A comprehensive advisory dated 17th July, 2009 has been issued by the Government on "Prison Administration". In order to provide facilities to the children of women prisoners, an advisory has been issued by the Ministry of Home Affairs on 15.05.2006 regarding "Facilities to the children of women prisoners- Guidelines issued by the Supreme Court" wherein the Hon^{ble} Supreme Court had issued guidelines for providing various facilities to the children of women prisoners. As per the data compiled by the National Crime Records Bureau (NCRB) at the end of 2013, there were 19 women jails in the country *viz*, Andhra Pradesh (2), Bihar (1), Gujarat (1), Kerala (3), Maharashtra (1), Odisha (1), Punjab (1), Rajasthan (2), Tamil Nadu (3), Uttar Pradesh (1), West Bengal (2) and Delhi (1).

Juvenile police stations

464. SHRI RAJEEV CHANDRASEKHAR: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) the reasons Government does not maintain details on the number of Special Juvenile Police Stations in the country ;

(b) whether it is aware that frequent transfers of Juvenile Welfare Officers has resulted in several police stations not having police personnel trained to handle sensitive crimes related to children; and

(c) whether Government seeks to amend the Juvenile Justice Act to prevent frequent transfer of Juvenile Welfare Officers?